

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Friday 10<sup>th</sup> day of March Two Thousand And Seventeen

PRESENT:

THE HON'BLE MR. JUSTICE A. ARUMUGHASWAMY, MEMBER (J)  
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/00371/2017

Sathyaveti Muniamma,  
W/o. Sathiaveti Masthan, who retired as Senior Trackman-I,  
O/o. SSE/PWAY/Sulurpet, aged 58 years,  
Residing at Kotapolur Village & Post,  
Sulurpet Mandalam- 524 121.

....Applicant

(By Advocate : Mr. P. Rajendran)

VS.

The Union of India represented by the  
Senior Divisional Personnel Officer,  
Southern Railway, Madras Division,  
Chennai- 600 003.

...Respondent

(By Advocate: Mr. P. Srinivasan)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. Justice A. Arumughaswamy, Member (J))

The case of the applicant is that her husband retired from service on 31.05.2002 as Senior Trackman-I, O/o. SSE/PWAY/Sulurpet, Southern Railway, Madras Division. He was initially appointed as Casual Labourer and was granted Temporary Status on 10.04.1975 and brought into regular establishment on 26.1.1986. It is stated that while computing the qualifying service for pension, 50% of the service rendered as temporary status employee was counted along with 100% of the service rendered under the regular establishment and the applicant is receiving on that basis. The Hon'ble High Court of Andhra Pradesh in W.P. No. 10837/2001 held that once a casual labour is granted the temporary status and later regularly absorbed in service, he is entitled to count full service for period of temporary status till regularization and half of the service before the period of temporary service for the purpose of pension. Subsequently, the Hon'ble Supreme Court upheld the principles laid down in the above case. In pursuance of the same, the applicant submitted a representation to the Senior Divisional Personnel Officer, Southern Railway, Chennai on 21.07.2016 and on 04.02.2017. Since there was no response, he approached the Tribunal seeking the following reliefs:-

"to direct the respondent to extend the benefit of the order passed in O.A. No. 3745/2012 dated 6.2.2014 passed by the Principal Bench of this Tribunal to the applicant and count 50% of the service rendered before granting temporary status (that is, from the date of appointment as Casual Labourers to the date of

conferment of temporary status, that is, 10.04.1975) along with 100% of the service rendered in the capacity of temporary status (that is, from 10.04.1975 to 26.01.1986) along with the full regular service, (that is, from 26.01.1986 to 31.05.2002) as qualifying service for the purpose of pension and refix the pension and family pension and grant II consequential benefits and render justice."

2. Learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to consider and dispose of her representations within a stipulated period.

3. Mr. P. Srinivasan, Learned Standing Counsel who takes notice on behalf of the respondents has no objection to the above prayer.

4. In view of the above, the O.A. is disposed of with a direction to the respondents to dispose of the pending representations of the applicant dated 21.07.2016 followed by 04.02.2017 through a reasoned and speaking order within a period of six weeks from the date of receipt of copy of this order.

5. The O.A. is disposed of accordingly. There shall be no order as to costs.